FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RAI HOMES (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	RAI HOMES (INDIA) PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	15th April, 2011
3.	Authority under which corporate debtor is incorporated / registered	RoC - Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200MP2011PTC025799
5.	Address of the registered office and principal office (if any) of corporate debtor	148, SANTOSH TOWER, ZONE-I M.P. NAGAR, Bhopal, BHOPAL, Madhya Pradesh, India, 462011
6.	Insolvency commencement date in respect of corporate debtor	22nd January, 2025 (order uploaded on 23rd January, 2025)
7.	Estimated date of closure of insolvency resolution process	21st July, 2025 (180 days from 22nd January, 2025)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Bishwanath Choudhary IBBI Reg. No. IBBI/IPA-002/IP-N00597/2018-2019/12042
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Mr. Bishwanath Choudhary **Address:** Flat No. 8F, Block 7, Prasad Exotica ,71/3, Canal Circular Road, Kolkata, West Bengal, 700054 **E-mai:** choudhary_bishwanath@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address:** 104, S. P. Mukherjee Road, Sagar Trade Cube, 2nd Floor, Kolkata – 700026 **E-mail:** cirp.rhipl@gmail.com
11.	Last date for submission of claims	5th February, 2025 (14 days from 22nd January, 2025)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Rai Homes (India) Private Limited** on 22nd January, 2025 (order uploeaded on 23-01-2025).

BISHWANATH CHOUDHARY
Insolvency Professional
IBBI/IPA-002/IP-N00597/2018-2019/12042
Kolkata

The creditors of **Rai Homes (India) Private Limited**, are hereby called upon to submit their claims with proof on or before **5th February, 2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Bishwanath Choudhary
IBBI Reg. No. IBBI/IPA-002/IP-N00597/2018-2019/12042
Interim Resolution Professional (IRP)
Rai Homes (India) Private Limited (Under CIRP)
AFA Certificate no.: AA2/12042/02/311225/203523
AFA Validity: 31-12-2025

Date: 25-01-2025
Place: Kolkata

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RAI HOMES (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS		
1	Name of Corporate Debtor	**RAI HOMES (INDIA) PRIVATE LIMITED**
2.	Date of incorporation of corporate debtor	15th April, 2011
3.	Authority under which corporate debtor is incorporated / registered	RoC - Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45200MP2011PTC025799
5.	Address of the registered office and principal office (if any) of corporate debtor	148, SANTOSH TOWER, ZONE-I M.P. NAGAR, Bhopal, BHOPAL, Madhya Pradesh, India, 462011
6.	Insolvency commencement date in respect of corporate debtor	02/01/2025 (2nd January, 2025) Order received by IRP on 6th January, 2025
7.	Estimated date of closure of insolvency resolution process	21st July, 2025 (180 days from 22nd January, 2025)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Bishwanath Choudhary IBBI Reg. No. IBBI/IPA-002/IP-N00597/2018-2019/12042
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Mr. Bishwanath Choudhary** Address: Flat No. 8F, Block 7, Prasad Exotica ,71/3, Canal Circular Road, Kolkata, West Bengal, 700054 E-mai: choudhary_bishwanath@rediffmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 104, S. P. Mukherjee Road, Sagar Trade Cube, 2nd Floor, Kolkata – 700026 E-mail: cirp.rhipl@gmail.com
11.	Last date for submission of claims	**5th February, 2025** (14 days from 22nd January, 2025)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Name the class(es): Not Applicables
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Rai Homes (India) Private Limited on 22nd January, 2025 (order uploeaded on 23-01-2025).

The creditors of Rai Homes (India) Private Limited, are hereby called upon to submit their claims with proof on or before 5th February, 2025 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

सार्वजनिक घोषणा

[भारतीय दिवाला और ऋण शोध अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन]

राय होम्स (इंडिया) प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ

सुसंगत विशिष्टियाँ		
1.	कार्पोरेट देनदार का नाम	राय होम्स (इंडिया) प्राइवेट लिमिटेड
2.	कार्पोरेट देनदार के निगमन की तिथि	15 अप्रैल, 2011
3.	प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित/पंजीकृत है	आरओसी-कोलकाता
4.	कार्पोरेट देनदार की कार्पोरेट पहचान संख्या/सीमित दायित्व पहचान संख्या	**U45200MP2011PTC025799**
5.	कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई हो) का पता	148, सन्तोष टॉवर, जोन-क एम.पी. नगर, भोपाल, भोपाल, मध्य प्रदेश, भारत, 462011
6.	कार्पोरेट देनदार के सम्बन्ध में ऋण शोध अक्षमता आरंभन की तिथि	02/01/2025 (2 जनवरी, 2025) आईआरपी द्वारा आदेश 6 जनवरी, 2025 को प्राप्त किया गया
7.	ऋण शोध अक्षमता समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि	21 जुलाई, 2025 (22 जनवरी, 2025 से 180 दिन)
8.	अन्तरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	श्री बिश्वनाथ चौधरी आईबीबीआई पंजीकरण सं. **IBBI/IPA-002/IP- N00597/2018-2019/12042**
9.	अन्तरिम समाधान प्रोफेशनल पता और ई-मेल, जैसा कि बोर्ड में पंजीबद्ध है।	श्री बिश्वनाथ चौधरी पता : फ्लैट नं. 8एफ, ब्लॉक 7, प्रसाद एक्जोटिका, 71/3, कैनाल सर्कुलर रोड़, कोलकाता, पश्चिम बंगाल, 700054 ई-मेल : **choudhary_bishwanath@ rediffmail.com**
10.	अन्तरिम समाधान प्रोफेशनल का पत्राचार हेतु प्रयुक्त पता और ई-मेल	पता : 104, ए.पी. मुखर्जी रोड, सागर ट्रेड क्यूब, दूसरी मंजिल, कोलकाता-700026 ई-मेल : **cirp.rhipl@gmail.com**
11.	दावा प्रस्तुत करने हेतु अन्तिम तिथि	5 फरवरी, 2025 (22 जनवरी, 2025 से 14 दिन)
12.	अन्तरिम समाधान प्रोफेशनल द्वारा धारा 21 की उप-धारा (6क) के क्लॉज (ख) के तहत अभिनिश्चित लेनदारों की श्रेणियाँ, यदि कोई हो	वर्ग का नाम : अप्रयोज्य
13.	किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु चिन्हित ऋण शोध अक्षमता प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	अप्रयोज्य
14.	(क) सम्बन्धित प्रपत्र और (ख) अधिकृत प्रतिनिधियों के विवरण उपलब्ध हैं :	वेब लिंक: **https://ibbi.gov.in/home/downloads** भौतिक पता : अप्रयोज्य

एतद्वारा सूचना दी जाती है कि राष्ट्रीय कम्पनी विधि अधिकरण ने राय होम्स (इंडिया) प्राइवेट लिमिटेड के विरुद्ध आदेश दिनांक 22 जनवरी, 2025 (आदेश 23.01.2025 को अपलोड) को कॉर्पोरेट ऋण शोधन क्षमता समाधान प्रक्रिया आरम्भ करने का आदेश दिया। राय होम्स (इंडिया) प्राइवेट लिमिटेड के लेनदारों से एतद्वारा अपने दावों का प्रमाण 5 फरवरी, 2025 को अथवा इससे पूर्व अन्तरिम समाधान प्रोफेशनल के समक्ष ऊपर आइटम 10 के समक्ष वर्णित पते पर प्रस्तुत करने के लिए कहा जाता है।

वित्तीय लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावों का प्रमाण दस्ती (व्यक्तिगत रूप से), डाक द्वारा अथवा इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत कर सकते हैं। प्रविष्टि सं. 12 के सम्मुख सूचीबद्ध श्रेणी के रूप में वित्तीय लेनदार प्रपत्र गक में श्रेणी के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि सं. 13 के सम्मुख सूचीबद्ध वर्ग (वर्ग निर्दिष्ट करें) से तीन शोधन अक्षमता पेशेवरों में से अपनी पसंद का अधिकृत प्रतिनिधि सूचित करेंगे।

दावे के फर्जी अथवा भ्रामक प्रमाण की प्रस्तुति दण्डनीय होगी।